

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4023
ANSWERED ON:20.04.2010
NEXUS BETWEEN POLICE AND CRIMINALS
Acharia Shri Basudeb

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has received any complaints with regard to the nexus between police personnel and criminals in the country;
- (b) if so, the details thereof;
- (c) the steps taken by the Government to identify and check the nexus between police and criminals;
- (d) whether the Government is considering police reforms to make the police people friendly; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI Ajay Maken)

- (a) to (c): As per the Seventh Schedule of the Constitution of India "Public Order" and "Police" are State subjects and it is primarily the responsibility of the State Governments to maintain the Law and Order in the State and take action against such police personnel having nexus with criminals. Therefore such details are not being centrally compiled and maintained.
- (d) & (e): The Ministry of Home Affairs had set up a Review Committee to review the recommendations of the National Police Commission and other Committees. In its report submitted to the Government in 2005, the Committee made 49 recommendations which were sent to the States / UTs for immediate implementation. The Government has been exhorting State Governments / UT Administrations for an early implementation of the said recommendations on police reforms.